

RATIFIED

Minutes of Meeting No.14/14 scheduled on 01.10.2013 of Norms Committee(NC-I)

(DES.I Section)

The meeting No. 14/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 01.10.2013 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. Priya Ranjan, FTDO	404	23061562 Ext.265	DGFT, U.B.

1 -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 04.7.2013 followed by reminder dated 30.7.2013 and final reminder dated 17.9.2013 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.			

2	Case No.:1/25/80-ALC2/2012	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00533/AM13/	RLA File :07/24/040/00250/AM11/	Lic.No/Date:0710074552 01.10.2010	Defer Date:12.11.2013
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			

3	Case No.:4/19/85-ALC3/2011	Party Name:BOOM SYSTEMS PVT. LTD.,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/85/050/00097/AM12/	RLA File :05/23/040/00156/AM12/	Lic.No/Date:0510297632 26.07.2011	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.7.2013 followed by reminder dated 17.9.2013 and decided to send a final email reminder requesting them for expediting their reply.			

4	Case No.:6/21/80-ALC2/2011	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00426/AM12/	RLA File :07/24/040/00296/AM12/	Lic.No/Date:0710083749 04.11.2011	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 11.9.2012 followed by reminder dated 09.07.2013 by DIT and one more reminder by DES-1 on 19.9.2013 and decided to await 15 days more to receive reply from the firm.			

5	Case No.:16/25/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/	Lic.No/Date:3410032547 14.12.2011	Defer Date:12.11.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

6	Case No.:43/25/80-ALC2/2011	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00522/AM12/	RLA File :31/83/040/00218/AM12/	Lic.No/Date:3110052856 08.02.2012	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 01.4.2013 followed by reminder dated 14.5.2013, final reminder dated 14.7.2013 and reminder through e-mail dated 19.9.2013 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.			

7	Case No.:46/18/80-ALC2/2012	Party Name:SCREEN-O-TEX (INDIA) PVT.LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00414/AM13/	RLA File :08/24/040/00120/AM13/	Lic.No/Date:0810113162 06.07.2012	Defer Date:12.11.2013
	Decision : The firm's representative attended the Personal Hearing. The Committee decided to request the firm to provide the information as discussed during the meeting including the following:- i) To submit the process of manufacture of the export product in detail by making use of the imported raw material. ii) Justification for the wastage specifically indicating the stage-wise wastages during the complete manufacturing activity.			

8	Case No.:4/10/81-ALC2/2012	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/81/050/00199/AM13/	RLA File :05/23/040/00134/AM13/	Lic.No/Date:0510329855 17.07.2012	Defer Date:12.11.2013
	Decision : The Committee noted that this case was referred to EPCG Division for clarification on firm's eligibility for advance authorization against subject authorization and a reminder has been sent to EPCG Division vide O.M. 30.8.2013 and decided to wait for the reply of EPCG Division.			

9	Case No.:24/13/80-ALC2/2012	Party Name: MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00279/AM13/	RLA File :05/24/040/00149/AM13/	Lic.No/Date:0510330419 24.07.2012	Defer Date:12.11.2013
	Decision : The Committee noted that the firm's application was forwarded to DHI. The Committee observed that this pertains to C&PC and accordingly decided to forward the copy of application to C&PC for examination and comments. The case is to be relisted on 12.11.2013			

10	Case No.:14/16/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/81/050/00321/AM13/	RLA File :09/24/040/00186/AM13/	Lic.No/Date:0910053414 02.08.2012	Defer Date:12.11.2013
	Decision : The Committee noted that clarifications has been sought from EPCG Division vide O.M. No. 01/80/050/203/AM13/DES.I dated 30.8.2013 which has not been received and firm has not replied to deficiency letter dated 29.8.2013 and decided to send one reminder to EPCG section and firm for comments and reply respectively.			

11	Case No.:22/22/80-ALC2/2012	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00469/AM13/	RLA File :07/24/040/00287/AM13/	Lic.No/Date:0710091411 16.10.2012	Defer Date:12.11.2013
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

12	Case No.:24/22/80-ALC2/2012	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00471/AM13/	RLA File :07/24/040/00300/AM13/	Lic.No/Date:0710091567 25.10.2012	Defer Date:12.11.2013
	Decision : The Committee noted that the case is under examination of DE&IT and NC-1 has issued a reminder on 19.9.2013 and decided to await comments.			

13	Case No.:7/22/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Approved
	HQ File :01/80/050/00454/AM13/	RLA File :03/94/040/00610/AM13/	Lic.No/Date:0310714432 06.11.2012	
	Decision : Based on the DIPP written comments dated 01.10.2013, the committee decided to ratify norms of subject authorization as under: 1. Net weight of export products at Sl. No. 1 & 2 may be specified as 8935 Kgs. & 37380 Kgs respectively. 2. Quantity of export product at Sl. No. 2 may be modified as 2492 Nos. as per firm's letter dated 10th April, 2013. 3. Quantity of import item at Sl. No. 1 may be allowed as 6739 Kgs. after taking 1/3rd recovery from scrap. 4. Quantity of import item at Sl. No. 2 may be allowed as 39249 Kgs. inclusive as 1.05 Kgs./Kg. content in the export product at Sl. No. 2. RLA may take necessary action accordingly.			

14	Case No.:1/22/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00448/AM13/	RLA File :03/94/040/00625/AM13/	Lic.No/Date:0310714469 07.11.2012	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.3.2013 followed by reminder dated 17.9.2013 and decided to send a final reminder requesting the firm for providing complete details of amendment of advance authorisation issued to them within three weeks of the issue of the letter failing which the Committee would be constrained to reject the case with direction to pay the Custom Duty and applicable interest for regularization of the license.			

15	Case No.:2/22/80-ALC2/2012	Party Name:G & T OIL STATES INDUSTRIES PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00449/AM13/	RLA File :03/94/040/00626/AM13/	Lic.No/Date:0310714471 07.11.2012	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.3.2013 followed by reminder dated 17.9.2013 and decided to send a final reminder requesting the firm for providing complete details of amendment of advance authorisation issued to them within three weeks of the issue of the letter failing which the Committee shall be constrained to take a decision to reject the case with direction to pay the Custom Duty and applicable interest for regularization of the license.			

16	Case No.:19/22/80-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00466/AM13/	RLA File :03/95/040/00342/AM13/	Lic.No/Date:0310716381 05.12.2012	Defer Date:12.11.2013

	Decision : The Committee noted that firm has not replied to deficiency letter dated 1.4.2013 followed by reminder dated 04.5.2013 and final reminder 04.7.2013 and reminder through e-mail dated 19.9.2013 and decided to await reply.		
--	---	--	--

17	Case No.:29/22/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00476/AM13/	RLA File :04/24/040/00158/AM13/	Lic.No/Date:0410141543 05.12.2012	Defer Date:12.11.2013
	Decision : The Committee noted that the firm has sent the reply and decided to send the reply to DHI for examination and comments.			

18	Case No.:21/25/80-ALC2/2012	Party Name:GMM PFAUDLER LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00553/AM13/	RLA File :03/94/040/00854/AM13/	Lic.No/Date:0310719957 09.01.2013	Defer Date:12.11.2013
	Decision : Based on the DIPP letter dated 01.10.2013, the Committee decided to seek information from the firm on the following: 1. Export & import items and manufacturing process indicated by the firm in their reply do not match with the details of export & import items given in Advance Authorisation. 2. In Advance Authorisation , both export & import items have been indicated as ‘Magnetic Housing’ whereas in reply, export item has been indicated as “Mavadrive Assy. with tank” 3. Firm may, therefore be requested to clarify the above and also to submit the details of other inputs used in export items, if any.			

19	Case No.:24/25/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00556/AM13/	RLA File :03/95/040/00774/AM13/	Lic.No/Date:0310720380 11.01.2013	Defer Date:12.11.2013
	Decision : The Committee noted that the firm has replied vide their letter dated 06.8.2013 and the same has been sent to DIPP on 11.9.2013 for examination and comments and decided to await comments.			

20	Case No.:25/25/80-ALC2/2012	Party Name:TEMA INDIA LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00557/AM13/	RLA File :03/95/040/00778/AM13/	Lic.No/Date:0310720388 11.01.2013	Defer Date:12.11.2013
	Decision : The Committee noted that the firm has replied vide their letter dated 06.8.2013 and the same has been sent to DIPP on 11.9.2013 for examination and comments and decided to await comments.			

21	Case No.:28/25/80-ALC2/2012	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Closed
	HQ File :01/80/050/00560/AM13/	RLA File :05/24/040/00338/AM13/	Lic.No/Date:0510343819 21.01.2013	
	Decision : The Committee noted that the firm has surrendered the license and informed NC-1 about the same vide their letter dated 25.09.2013 and decided to close the case. RLA may take necessary action accordingly.			

22	Case No.:29/25/80-ALC2/2012	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00561/AM13/	RLA File :04/24/040/00205/AM13/	Lic.No/Date:0410143034 31.01.2013	Defer Date:12.11.2013

	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.8.2013 and followed by a reminder through e-mail dated 30.8.2013 and decided to send reminder.		
23	Case No.: 47/2/80-ALC2/2013 HQ File :01/80/050/00047/AM14/	Party Name: VEM TECHNOLOGIES PVT LTD. RLA File :09/24/040/00491/AM13/	Meet No/Date: 14/80-ALC2/2013 01.10.2013 Lic.No/Date: 0910054874 31.01.2013 Defer Date:12.11.2013 Decision : The Committee noted that firm has not replied to deficiency letter dated 14.5.2013 followed by reminder dated 03.7.2013 and final reminder dated 17.9.2013 and a reminder through e-mail dated 20.9.2013 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.
24	Case No.: 16/2/80-ALC2/2013 HQ File :01/80/050/00016/AM14/	Party Name: CICB CHEMICON PRIVATE LIMITED, RLA File :07/24/040/00452/AM13/	Meet No/Date: 14/80-ALC2/2013 01.10.2013 Lic.No/Date: 0710093506 01.02.2013 Defer Date:12.11.2013 Decision : Based on the recommendation of the representative of DIPP present in the meeting, the committee decided to call the firm for PH to explain the manufacturing process in detail on 12.11.2013.
25	Case No.: 24/4/80-ALC2/2013 HQ File :01/80/050/00071/AM14/	Party Name: VEM TECHNOLOGIES PVT LTD. RLA File :09/24/040/00484/AM13/	Meet No/Date: 14/80-ALC2/2013 01.10.2013 Lic.No/Date: 0910054916 04.02.2013 Defer Date:12.11.2013 Decision : The Committee noted that firm has not replied to deficiency letter dated 29.8.2013 and decided to send a reminder.
26	Case No.: 45/2/80-ALC2/2013 HQ File :01/80/050/00045/AM14/	Party Name: SHAKTI PUMPS (INDIA) LTD., RLA File :56/24/040/00037/AM13/	Meet No/Date: 14/80-ALC2/2013 01.10.2013 Lic.No/Date: 5610001637 06.02.2013 Defer Date:12.11.2013 Decision : The Committee noted that firm has replied vide their letter dated 10.9.2013 and the same has been sent to DIPP on 25.9.2013 which is under examination of DIPP and decided to wait for comments.
27	Case No.: 6/2/80-ALC2/2013 HQ File :01/80/050/00006/AM14/	Party Name: ALFA LAVAL (INDIA)LIMITED RLA File :31/83/040/00192/AM13/	Meet No/Date: 14/80-ALC2/2013 01.10.2013 Lic.No/Date: 3110057162 15.02.2013 Defer Date:12.11.2013 Decision : The Committee noted that firm has not replied to deficiency letter dated 17.5.2013 followed by reminder dated 03.7.2013 and final reminder dated 17.9.2013 and decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.
28	Case No.: 22/2/80-ALC2/2013 HQ File :01/80/050/00022/AM14/	Party Name: DELPHI AUTOMOTIVE SYSTEMS PVT. LTD. RLA File :05/23/040/00432/AM13/	Meet No/Date: 14/80-ALC2/2013 01.10.2013 Lic.No/Date: 0510346352 18.02.2013 Status: Approved Decision : Based on the recommendation of DHI representative, the committee decided to ratify norms as per GN-4. RLA may take necessary action accordingly.

29	Case No.: 34/2/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00034/AM14/	RLA File :03/95/040/00888/AM13/	Lic.No/Date:0310724586 19.02.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 14.5.2013 followed by reminder dated 04.7.2013 and final reminder dated 30.7.2013 and a reminder through e-mail dated 19.9.2013 decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.			

30	Case No.: 20/8/80-ALC2/2013	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00130/AM14/	RLA File :09/24/040/00539/AM13/	Lic.No/Date:0910055081 19.02.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 19.8.2013 and decided to send a reminder.			

31	Case No.: 39/4/80-ALC2/2013	Party Name:ADORE MEDI PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00086/AM14/	RLA File :05/23/040/00492/AM13/	Lic.No/Date:0510347369 25.02.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 03.7.2013 followed by reminder dated 30.7.2013 and final reminder dated 17.7.2013 and a reminder through e-mail dated 18.9.2013 decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.			

32	Case No.: 17/4/80-ALC2/2013	Party Name:HINDUSTAN AERONAUTICS LTD,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00064/AM14/	RLA File :07/24/040/00484/AM13/	Lic.No/Date:0710094023 04.03.2013	Defer Date:12.11.2013
	Decision : The committee noted that the case is under examination of DHI, DIPP & MSME and decided to await for comments.			

33	Case No.: 41/2/80-ALC2/2013	Party Name:DAEWON INDIA AUTOPARTS PVT LTD	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00041/AM14/	RLA File :04/24/040/00268/AM13/	Lic.No/Date:0410143868 05.03.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 15.7.2013 followed by reminder dated 17.9.2013 and a reminder through e-mail dated 18.9.2013 and decided to await for firm's reply.			

34	Case No.: 29/4/80-ALC2/2013	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Approved
	HQ File :01/80/050/00076/AM14/	RLA File :31/83/040/00203/AM13/	Lic.No/Date:3110057347 05.03.2013	
	Decision : Based on the DHI U.O. note No. 3(46)/13-TSW(B)/209 dated 25.09.2013, the committee decided to ratify the norms of subject Advance authorization (Copy to be forwarded to firm and RA) RLA may take necessary action accordingly.			

	Case No.: 13/2/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Approved
	HQ File :01/80/050/00013/AM14/	RLA File :05/23/040/00507/AM13/	Lic.No/Date:0510348353 06.03.2013	

Decision : Based on the DIPP written comments dated 01.10.2013, the committee decided to ratify norms of subject authorization as under:

1. Net Empty weights of 52000 Kgs., 63452 Kgs., 23570 Kgs., 41520 Kgs., 34750 Kgs., 25000 Kgs., 5400 Kgs., 39200 Kgs. & 21380 Kgs. may be specified with the quantities of export products at Sl. No. 1 to 9 respectively.
 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 7.
 3. Quantities of import items at Sl. No. 1 to 4 & 6 may be allowed as applied for inclusive of 4.17 % wastage as claimed by the firm.
 4. Quantities of import items at Sl. No. 5 & 7 may be allowed as applied for inclusive of 4.18 % wastage as claimed by the firm.
 5. Quantity of import item at Sl. No. 8 may be allowed as 18 Nos. on net to net basis. However, duty free weight of this item may be allowed as 3400 Kgs. inclusive of 4.17 % wastage as claimed by the firm.
 6. Quantity of import item at Sl. No. 9 may be allowed as 5 Nos. on net to net basis. However, duty free weight of this item may be allowed as 21853 Kgs. inclusive of 36 % wastage after taking 20 % recovery from scrap.
 7. Quantity of import item at Sl. No. 10 may be allowed as 7 Nos. on net to net basis. However, duty free weight of this item may be allowed as 16290 Kgs. inclusive of 7.4 % wastage after taking 20 % recovery from scrap.
 8. Quantity of import item at Sl. No. 11 may be allowed as 9 Nos. on net to net basis. However, duty free weight of this item may be allowed as 7316 Kgs. inclusive of 8.1 % wastage after taking 20 % recovery from scrap.
 9. Quantity of import item at Sl. No. 12 may be allowed as 4 Nos.(3466 Kgs.) on net to net basis.
 10. Quantity of import item at Sl. No. 13 may be allowed as 2 Nos. on net to net basis. However, duty free weight of this item may be allowed as 6720 Kgs. inclusive of 8.4 % wastage after taking 20 % recovery from scrap.
 11. Quantity of import item at Sl. No. 14 may be allowed as 16 Nos.(1937 Kgs.) on net to net basis.
 12. Quantity of import item at Sl. No. 15 may be allowed as 9 Nos. (63 Kgs.) on net to net basis.
 13. Quantity of import item at Sl. No. 16 may be allowed as 8 Nos.(32 Kgs.) on net to net basis.
 14. Quantity of import item at Sl. No. 17 may be allowed as 8 Nos.(1250 Kgs.) on net to net basis.
 15. Quantity of import item at Sl. No. 18 may be allowed as 17963 Kgs. (16146 Meters)inclusive of 2 % wastage.
 16. Quantity of import item at Sl. No. 19 may be allowed as 65887 Kgs. (51197 Meters)inclusive of 3 % wastage
 17. Quantities of import items at Sl. No. 20, 21 & 22 (Welding Consumables) may be allowed as applied for i.e. 1850 Kgs., 1250 Kgs & 1850 Kgs. respectively.
 18. Quantity of import item at Sl. No. 23 may be allowed as 6 Nos.(372 Kgs.) on net to net basis.
- RLA may take necessary action accordingly.

35

36	Case No.:42/2/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00042/AM14/	RLA File :04/24/040/00260/AM13/	Lic.No/Date:0410143936 06.03.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has replied vide their letter dated 06.9.2013 and the same has been sent to DIPP on 25.9.2013 which is under examination of DIPP and decided to wait for comments.			

37	Case No.:43/2/80-ALC2/2013	Party Name:MODINE THERMAL SYSTEMS PVT. LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00043/AM14/	RLA File :04/24/040/00261/AM13/	Lic.No/Date:0410143937 06.03.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has replied vide their letter dated 06.9.2013 and the same has been sent to DIPP on 25.9.2013 which is under examination of DIPP and decided to wait for comments.			

38	Case No.:44/2/80-ALC2/2013	Party Name:EXCELLENT HI- CARE PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00044/AM14/	RLA File :04/24/040/00266/AM13/	Lic.No/Date:0410144188 14.03.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 28.5.2013 followed by reminder dated 30.7.2013 and final reminder dated 17.9.2013 and a reminder through e-mail dated 18.9.2013 decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.			

39	Case No.:12/4/80-ALC2/2013	Party Name:METAL LAND INDUSTRIES	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00059/AM14/	RLA File :10/24/040/00091/AM13/	Lic.No/Date:1010052903 19.03.2013	Defer Date:12.11.2013
	Decision : Based on the MSME U.O. Note No. 30(44)/13-ME dated 27.9.2013, the Committee decided to seek information from the firm (Copy of the U.O. note to be forwarded to firm)			

40	Case No.:20/4/80-ALC2/2013	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00067/AM14/	RLA File :03/95/040/01027/AM13/	Lic.No/Date:0310728824 20.03.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.8.2013 and decided to send a reminder.			

41	Case No.:21/4/80-ALC2/2013	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00068/AM14/	RLA File :03/95/040/01035/AM13/	Lic.No/Date:0310728822 20.03.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 22.8.2013 and decided to send a reminder..			

42	Case No.:31/4/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00078/AM14/	RLA File :07/24/040/00527/AM13/	Lic.No/Date:0710094430 22.03.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has replied vide their letter dated 28.8.2013 and the same has been sent to DIPP on 10.9.2013. The case is under examination of DIPP and decided to wait for comments.			

43	Case No.:40/2/80-ALC2/2013	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00040/AM14/	RLA File :53/24/040/00015/AM13/	Lic.No/Date:5310016509 27.03.2013	Defer Date:12.11.2013
	Decision : The committee noted that the case is under examination of C&PC and decided to await for comments.			

44	Case No.:16/4/80-ALC2/2013	Party Name:CANARA HYDRAULICS PVT LTD	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00063/AM14/	RLA File :07/24/040/00501/AM13/	Lic.No/Date:0710094546 28.03.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 23.7.2013 followed by reminder dated 17.9.2013 and a reminder through e-mail dated 18.9.2013 and decided to send final reminder.			

45	Case No.:21/8/80-ALC2/2013	Party Name:BERCO UNDERCARRIAGES (INDIA) PVT LTD	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00131/AM14/	RLA File :09/24/040/00625/AM13/	Lic.No/Date:0910055625 28.03.2013	Defer Date:12.11.2013
	Decision : Based on the MSME U.O. Note No. 30(71)/2013-ME dated 26.9.2013, the Committee decided to seek information from the firm (Copy of the U.O. note to be forwarded to firm).			

46	Case No.:22/4/80-ALC2/2013	Party Name:YUTAKA AUTOPARTS INDIA (P)LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00069/AM14/	RLA File :05/24/040/00492/AM13/	Lic.No/Date:0510350699 03.04.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to the EPCG clarifications dated 06.6.2013 followed by reminder dated 03.7.2013 and sent a deficiency letter on 29.8.2013 and a reminder through e-mail for EPCG clarifications on 17.9.2013 through e-mail. The firm vide their mail dated 26.9.2013 has informed that they have not received letters and decided to send final reminder alongwith copies of earlier letters.			

47	Case No.:18/4/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00065/AM14/	RLA File :05/23/040/00534/AM13/	Lic.No/Date:0510350891 08.04.2013	Defer Date:12.11.2013
	Decision : The committee noted that the case is under examination of DIPP and decided to await for comments.			

48	Case No.:36/4/80-ALC2/2013	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00083/AM14/	RLA File :07/24/040/00503/AM13/	Lic.No/Date:0710094700 08.04.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not furnished a complete reply of deficiency letter dated17.9.2013 and decided to request firm for sending the complete requisite information.			

49	Case No.:26/4/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00073/AM14/	RLA File :04/24/040/00001/AM14/	Lic.No/Date:0410144942 10.04.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 06.6.2013 followed by reminder dated 04.7.2013 and final reminder dated 30.7.2013 and tried to send reminder through e-mail dated 17.9.2013 but the same was returned back as the e-mail address was not correct and decided to await 15 days more to receive reply from the firm failing which the Committee shall be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license.			

50	Case No.:27/4/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00074/AM14/	RLA File :04/24/040/00272/AM13/	Lic.No/Date:0410144941 10.04.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 06.6.2013 followed by reminder dated 04.7.2013. The firm vide their letter dated 18.7.2013 requested to grant four weeks time for providing requisite information but firm has not furnished their reply and decided to send final reminder.			

51	Case No.:28/8/80-ALC2/2013	Party Name:K.T.A. SPINDLE TOOLINGS	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00138/AM14/	RLA File :31/83/040/00223/AM13/	Lic.No/Date:3110057922 15.04.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 26.7.2013 followed by reminder dated 17.9.2013 and a reminder through e-mail dated 18.9.2013 and decided to send final reminder.			

	Case No.:31/8/80-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
--	-----------------------------------	---	--	-----------------------------------

52	HQ File :01/80/050/00141/AM14/	RLA File :31/83/040/00002/AM14/	Lic.No/Date:3110057929 15.04.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.9.2013 and decided to send a reminder.			

53	Case No.:27/8/80-ALC2/2013	Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00137/AM14/	RLA File :31/83/040/00005/AM14/	Lic.No/Date:3110057984 17.04.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.9.2013 and decided to send a reminder.			

54	Case No.:30/8/80-ALC2/2013	Party Name:FOURESS ENGGINEERING (INDIA) LIMITED.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00140/AM14/	RLA File :07/24/040/00543/AM13/	Lic.No/Date:0710094883 17.04.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.9.2013 and decided to send a reminder.			

55	Case No.:17/8/80-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00127/AM14/	RLA File :04/24/040/00253/AM13/	Lic.No/Date:0410145648 30.04.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has replied to deficiency letter dated 02.8.2013 on 20.8.2013 by e-mail and sought for 15 days more time for furnishing their reply but the same was not received and a reminder dated 17.9.2013 was issued followed by a reminder through e-mail dated 20.9.2013 and decided to await reply.			

56	Case No.:25/8/80-ALC2/2013	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00135/AM14/	RLA File :31/83/040/00013/AM14/	Lic.No/Date:3110058143 30.04.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.9.2013 followed by e-mail dated 18.9.2013 and decided to send a reminder.			

57	Case No.:26/8/80-ALC2/2013	Party Name:ROTHERDE INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00136/AM14/	RLA File :31/83/040/00012/AM14/	Lic.No/Date:3110058219 08.05.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.9.2013 and decided to send a reminder.			

58	Case No.:31/13/80-ALC2/2013	Party Name:NASH INDUSTRIES (I) PVT LTD	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00236/AM14/	RLA File :07/24/040/00032/AM14/	Lic.No/Date:0710095300 09.05.2013	Defer Date:12.11.2013
	Decision : Based on the DIPP letter dated 01.10.2013, the Committee decided to seek information from the firm on the following: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format. 2. Details of import item at Sl. No. 2 and its specific use in the export product.			

59	Case No.:1/5/80-ALC2/2013	Party Name:POLY MEDICURE LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Approved
	HQ File :01/80/050/00091/AM14/	RLA File :05/24/040/00043/AM14/	Lic.No/Date:0510354168 14.05.2013	
	Based on the C&PC O.M. No. 46011/106/2009-PC-II dated 30.07.2013, the committee decided to ratify the norms of subject advance authorization (Copy to be forwarded to firm and RA) RLA may take necessary action accordingly.			

60	Case No.:10/8/80-ALC2/2013	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00120/AM14/	RLA File :34/24/040/00030/AM14/	Lic.No/Date:3410036871 14.05.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 20.8.2013 followed by reminder dated 17.9.2013 and reminder through e-mail dated 18.9.2013 and decided to await reply.			

61	Case No.:3/13/80-ALC2/2013	Party Name:AUROLAB	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00208/AM14/	RLA File :35/24/040/00003/AM14/	Lic.No/Date:3510040996 14.05.2013	Defer Date:12.11.2013
	Decision : The committee noted that the case is under examination of C&PC and decided to await for comments.			

62	Case No.:4/13/80-ALC2/2013	Party Name:AUROLAB	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00209/AM14/	RLA File :35/24/040/00002/AM14/	Lic.No/Date:3510040995 14.05.2013	Defer Date:12.11.2013
	Decision : The committee noted that the case is under examination of C&PC and decided to await for comments.			

63	Case No.:5/13/80-ALC2/2013	Party Name:AUROLAB	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00210/AM14/	RLA File :35/24/040/00005/AM14/	Lic.No/Date:3510040997 14.05.2013	Defer Date:12.11.2013
	Decision : The committee noted that the case is under examination of C&PC and decided to await for comments.			

64	Case No.:4/8/80-ALC2/2013	Party Name:IN TRANS ENGINEERING LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00114/AM14/	RLA File :02/24/040/00012/AM14/	Lic.No/Date:0210189641 15.05.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 26.7.2013 followed by reminder dated 17.9.2013 and decided to send final reminder.			

65	Case No.:35/13/80-ALC2/2013	Party Name:PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00240/AM14/	RLA File :17/24/040/00017/AM14/	Lic.No/Date:1710005320 15.05.2013	Defer Date:12.11.2013
	Decision : Based on the DHI U.O.No. 3(64)/13/TSW(B)/221 dated 30.9.2013, the Committee decided to seek information from the firm (Copy of the U.O. note to be forwarded to firm).			

	Case No.:12/8/80-ALC2/2013			Status:
--	-----------------------------------	--	--	----------------

66		Party Name:PLAST TECH ENGINEERING	Meet No/Date:14/80-ALC2/2013 01.10.2013	Deferred
	HQ File :01/80/050/00122/AM14/	RLA File :04/24/040/00030/AM14/	Lic.No/Date:0410146308 17.05.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.9.2013 and decided to send a reminder.			

67	Case No.:13/8/80-ALC2/2013	Party Name:SSP PVT.LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00123/AM14/	RLA File :05/24/040/00046/AM14/	Lic.No/Date:0510354749 21.05.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.9.2013 and decided to send a reminder.			

68	Case No.:23/13/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00228/AM14/	RLA File :07/21/040/00068/AM14/	Lic.No/Date:0710095554 23.05.2013	Defer Date:12.11.2013
	Decision : Based on the DHI U.O. Note No. 3(32)/13-TSW(B)/211 dated 24.9.2013, the Committee decided to request firm to forward complete application with all annexures along with ANF 4A & copy of Advance Authorization to examine the request.			

69	Case No.:7/8/80-ALC2/2013	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00117/AM14/	RLA File :05/23/040/00049/AM14/	Lic.No/Date:0510355247 27.05.2013	Defer Date:12.11.2013
	Decision : The Committee has noted that the reply of the firm has been received and forwarded to MSME for examination and comments.			

70	Case No.:15/8/80-ALC2/2013	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00125/AM14/	RLA File :05/23/040/00050/AM14/	Lic.No/Date:0510355250 27.05.2013	Defer Date:12.11.2013
	Decision : The Committee has noted that the reply of the firm has been received and forwarded to MSME for examination and comments.			

71	Case No.:14/8/80-ALC2/2013	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00124/AM14/	RLA File :05/24/040/00491/AM13/	Lic.No/Date:0510355533 29.05.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 17.9.2013 and decided to send a reminder.			

72	Case No.:9/8/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00119/AM14/	RLA File :05/23/040/00077/AM14/	Lic.No/Date:0510355910 31.05.2013	Defer Date:12.11.2013

Decision : The Committee noted that firm has not replied to deficiency letter dated 30.7.2013 followed by reminder dated 17.9.2013 and a reminder through e-mail has been sent on 18.9.2013 and decided to send final reminder.

73	Case No.:16/8/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00126/AM14/	RLA File :05/23/040/00076/AM14/	Lic.No/Date:0510355908 31.05.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.7.2013 followed by reminder dated 17.9.2013 and a reminder through e-mail has been sent on 18.9.2013 and decided to send final reminder.			

74	Case No.:35/11/81-ALC2/2013	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/81/050/00189/AM14/	RLA File :31/83/040/00020/AM14/	Lic.No/Date:3110058599 03.06.2013	Defer Date:12.11.2013
	Decision : The committee noted that the case is under examination of DHI and decided to await for comments.			

75	Case No.:50/13/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00255/AM14/	RLA File :04/24/040/00042/AM14/	Lic.No/Date:0410146764 03.06.2013	Defer Date:12.11.2013
	Decision : Based on the DHI U.O.No. 3(35)/13/TSW(B)/219 dated 30.9.2013, the Committee decided to seek information from the firm (Copy of the U.O. note to be forwarded to firm).			

76	Case No.:6/13/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00211/AM14/	RLA File :05/23/040/00072/AM14/	Lic.No/Date:0510356381 06.06.2013	Defer Date:12.11.2013
	Decision : Based on the recommendation of the DHI representative, present in the meeting, the committee decided to seek information as under : 1.Weight of export product 2.Net content of import items in the export products, etc.			

77	Case No.:34/13/80-ALC2/2013	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00239/AM14/	RLA File :03/95/040/00168/AM14/	Lic.No/Date:0310737268 11.06.2013	Defer Date:12.11.2013
	Decision : Based on the DIPP U.O. Note No. 12/68/2013-TSW/77 dated 01/10/2013, the Committee decided to request firm to forward the information as under: 1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format. 2. Quantity of export product in Nos. 3. Quantity of import item at Sl. No.2 in Nos.			

78	Case No.:11/8/80-ALC2/2013	Party Name:METSO MINERALS (INDIA) PVT.LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00121/AM14/	RLA File :05/24/040/00074/AM14/	Lic.No/Date:0510357008 13.06.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.7.2013 followed by reminder dated 17.9.2013 and decided to await reply.			

	Case No.:9/13/80-ALC2/2013			Status:
--	-----------------------------------	--	--	----------------

79		Party Name:GALA PRECISION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Deferred
	HQ File :01/80/050/00214/AM14/	RLA File :03/94/040/00070/AM14/	Lic.No/Date:0310737448 13.06.2013	Defer Date:12.11.2013
	Decision : Based on the recommendation of the DHI representative, present in the meeting, the committee decided to seek information as under: Information in respect of Sl. No. 3,4,5 & 11 of Standard Deficiency Format as per export product..			

80	Case No.:1/11/80-ALC2/2013	Party Name:BAXTER (INDIA) PVT.LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00202/AM14/	RLA File :05/23/040/00090/AM14/	Lic.No/Date:0510357232 17.06.2013	Defer Date:12.11.2013
	Decision : The committee noted that the case is under examination of DIPP and decided to await for comments.			

81	Case No.:2/11/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00203/AM14/	RLA File :05/23/040/00094/AM14/	Lic.No/Date:0510357230 17.06.2013	Defer Date:12.11.2013
	Decision : The committee noted that the case is under examination of DHI and decided to await for comments.			

82	Case No.:1/8/80-ALC2/2013	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00111/AM14/	RLA File :08/24/040/00153/AM13/	Lic.No/Date:0810122023 18.06.2013	Defer Date:12.11.2013
	Decision : The Committee noted that a letter dated 05.8.2013 requesting RA to send hard copy of the application has been issued followed by a reminder dated 17.9.2013 and a reminder through e-mail on dated 20.9.2013 and decided to send reminder to firm and RA.			

83	Case No.:19/8/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00129/AM14/	RLA File :05/23/040/00098/AM14/	Lic.No/Date:0510357512 19.06.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 30.7.2013 followed by reminder dated 17.9.2013 and a reminder through e-mail has been sent on 18.9.2013 and decided to await reply.			

84	Case No.:21/13/80-ALC2/2013	Party Name:FEA-MOLD MACHINES PVT. LTD.,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Approved
	HQ File :01/80/050/00226/AM14/	RLA File :03/94/040/00247/AM14/	Lic.No/Date:0310738415 20.06.2013	
	Decision : : Based on the recommendation of DHI representative, the committee decided to ratify norms as per GN-4 on net to net basis. RLA may take necessary action accordingly.			

85	Case No.:3/11/80-ALC2/2013	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00204/AM14/	RLA File :05/24/040/00094/AM14/	Lic.No/Date:0510357870 21.06.2013	Defer Date:12.11.2013
	Decision : The committee noted that the case is under examination of DIPP and decided to await for comments.			

86	Case No.:28/13/80-ALC2/2013	Party Name:UDEYRAJ ELECTRICALS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00233/AM14/	RLA File :03/95/040/00245/AM14/	Lic.No/Date:0310738782 24.06.2013	Defer Date:12.11.2013
Decision : The committee noted that the case is under examination of DIPP and EPCG clarification called for from the firm on 13.9.2013.and decided to await for comments of DIPP and firm's reply.				

87	Case No.:3/8/80-ALC2/2013	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00113/AM14/	RLA File :17/24/040/00042/AM14/	Lic.No/Date:1710005396 25.06.2013	Defer Date:12.11.2013
Decision : The Committee noted that a letter dated 30.7.2013 requesting RA to send hard copy of the application has been issued followed by a reminder dated 17.9.2013 and a reminder through e-mail dated 20.9.2013 and decided to send reminder to firm and RA for sending hard copy of the application..				

88	Case No.:41/13/80-ALC2/2013	Party Name:ION EXCHANGE (INDIA) LTD	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00246/AM14/	RLA File :03/94/040/00273/AM14/	Lic.No/Date:0310739762 02.07.2013	Defer Date:12.11.2013
Decision : Based on the DHI U.O. Note No. 3/63/13-TSW(B)/215 dated 26.9.2013, the Committee decided to request firm to forward the information as under : 1. Specific use of each item of import. 2. Justification of quantity of import of each item with calculation.				

89	Case No.:17/13/80-ALC2/2013	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Approved
	HQ File :01/80/050/00222/AM14/	RLA File :03/94/040/00260/AM14/	Lic.No/Date:0310740146 03.07.2013	
Decision : Based on the DIPP written comments dated 01.10.2013, the committee decided to ratify norms of subject authorization as under: 1. Net empty weight of 21.77 MT may be specified with the quantity of export product. 2. Quantity of import item at Sl. No. 1 may be allowed as 40 Nos.(39 Kgs.) on net to net basis. 3. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 2 & 3. 4. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 11118 Kgs. inclusive of 5 % wastage. 5. Quantity of import item at Sl. No. 3 may be allowed as 8109 Kgs. (10453 Mtrs.) inclusive of 2 % wastage . 6. Quantities of import items at Sl. Nos. 4, 5 & 6 may be allowed as 168 Kgs. each. RLA may take necessary action accordingly.				

90	Case No.:16/13/80-ALC2/2013	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Approved
	HQ File :01/80/050/00221/AM14/	RLA File :03/94/040/00291/AM14/	Lic.No/Date:0310740368 04.07.2013	
Decision : Based on the DIPP written comments dated 01.10.2013, the committee decided to ratify norms of subject authorization as under: 1. Net empty weight of 10.941 MT may be specified with the quantity of export product. 2. Quantity of import item at Sl. No. 1 may be allowed as 112 Nos.(107 Kgs.) on net to net basis. 3. Quantity of import item at Sl. No. 2 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 3354 Kgs inclusive of 32 % wastage after 20 % recovery from scrap. 4. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 3 & 4. 5. Quantity of import item at Sl. No. 3 may be allowed as 775 Kgs. inclusive of 50 % wastage after 1/3 rd recovery from scrap.				

6. Quantity of import item at Sl. No. 4 may be allowed as 2169 Kgs. (8142 Mtrs.) inclusive of 2 % wastage .
7. Quantities of import items at Sl. Nos. 5, 6 & 7 may be allowed as 79 Kgs. each.
- RLA may take necessary action accordingly.

91	Case No.:18/13/80-ALC2/2013	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Approved
	HQ File :01/80/050/00223/AM14/	RLA File :03/94/040/00295/AM14/	Lic.No/Date:0310740370 04.07.2013	
	Decision : Based on the DIPP written comments dated 01.10.2013, the committee decided to ratify norms of subject authorization as under: 1. Net weight of 153.755 MT may be specified with the quantity of export product. 2. Quantity of import item at Sl. No. 1 may be allowed as 9 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 7134 Kgs inclusive of 5 % wastage. 3. Word “Relevant” may be prefixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 171364 Kgs. inclusive of 25 % wastage after 1/3rd recovery from scrap. 4. Quantities of import items at Sl. Nos. 3, 4 & 5 may be allowed as 2687 Kgs. each. RLA may take necessary action accordingly.			

92	Case No.:39/13/80-ALC2/2013	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00244/AM14/	RLA File :31/83/040/00062/AM14/	Lic.No/Date:3110059197 05.07.2013	Defer Date:12.11.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 25.9.2013 and decided to await reply.			

93	Case No.:37/13/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00242/AM14/	RLA File :03/95/040/00236/AM14/	Lic.No/Date:0310741064 10.07.2013	Defer Date:12.11.2013
	Decision : The representative of DIPP has requested to seek information from firm in respect of Sl. 3,4,5 & 11 of Standard Deficiency Format.			

94	Case No.:29/13/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00234/AM14/	RLA File :04/24/040/00080/AM14/	Lic.No/Date:0410147928 11.07.2013	Defer Date:12.11.2013
	Decision : Based on the DHI U.O.No. 3(35)/13/TSW(B)/218 dated 30.9.2013, the Committee decided to seek information from the firm (Copy of the U.O. note to be forwarded to firm).			

95	Case No.:30/13/80-ALC2/2013	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00235/AM14/	RLA File :04/24/040/00078/AM14/	Lic.No/Date:0410147923 11.07.2013	Defer Date:12.11.2013
	Decision : Based on the DHI U.O.No. 3(35)/13/TSW(B)/217 dated 30.9.2013, the Committee decided to seek information from the firm (Copy of the U.O. note to be forwarded to firm).			

96	Case No.:11/13/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00216/AM14/	RLA File :03/95/040/00289/AM14/	Lic.No/Date:0310741482 15.07.2013	Defer Date:12.11.2013
	Decision : Based on the DIPP U.O. Note No. 12/68/2013-TSW/96 dated 01.10.2013, the Committee decided to request firm to forward the information as under: 1. Net weight of indigenous items in the export product.			

2. Information in respect of Sl. No. 5, 11 & 13 of Standard Deficiency Format.
3. For net weight of components to be manufactured from import items at Sl. No.1, 2, 5 & 6, details of components with net weights thereof may be indicated.
4. Weight of Test Coupons at import item at Sl. No. 3 & 4 and justification/basis for the quantities of "Test coupons".

97	Case No.:47/13/80-ALC2/2013	Party Name:THYSSENKRUPP SYSTEM ENGINEERING INDIA PVT. LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00252/AM14/	RLA File :31/82/040/00079/AM14/	Lic.No/Date:3110059367 15.07.2013	Defer Date:12.11.2013
	Decision : Based on the DHI U.O.No. 3(21)/13/TSW(B)/220 dated 30.9.2013, the Committee decided to seek information from the firm as under: 1.Catalogue/write up of the export product with specific use. 2.Break up of items in sets to numbers 3.Sl. No. 5 & 6 of appendix 33 of Handbook of Procedure.(The firm has not submitted the information)			

98	Case No.:7/13/80-ALC2/2013	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00212/AM14/	RLA File :05/23/040/00128/AM14/	Lic.No/Date:0510359879 16.07.2013	Defer Date:12.11.2013
	Decision : The Committee noted that the firm's application has been forwarded to DHI/DIPP on 12.09.2013 for examination and comments.			

99	Case No.:36/13/80-ALC2/2013	Party Name:PRIJAI HEAT EXCHANGERS PVT. LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00241/AM14/	RLA File :03/95/040/00282/AM14/	Lic.No/Date:0310741722 16.07.2013	Defer Date:12.11.2013
	Decision : The representative of DIPP has requested to seek information from firm in respect of Sl. 3,4,5 & 11 of Standard Deficiency Format.			

100	Case No.:22/13/80-ALC2/2013	Party Name:JIMIT MEDICO SURGICALS	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00227/AM14/	RLA File :08/24/040/00164/AM14/	Lic.No/Date:0810122898 17.07.2013	Defer Date:12.11.2013
	Decision : The committee noted that the case is under examination of C&PC and decided to await for comments.			

101	Case No.:10/13/80-ALC2/2013	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00215/AM14/	RLA File :03/95/040/00278/AM14/	Lic.No/Date:0310742010 18.07.2013	Defer Date:12.11.2013
	Decision : Based on the DHI U.O.No. 3(35)/13/TSW(B)/217 dated 30.9.2013, the Committee decided to seek information from the firm as under: 1. Specification of each item of export 2. Break-up of weight for each item of import like tubesheets, flange etc.' 3. Justification of quantity of test coupons & their weight separately 4. 4.Sl. No. 4,5 & 11 of SDL export product wise			

102	Case No.:42/13/80-ALC2/2013	Party Name:ALFA LAVAL (INDIA)LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00247/AM14/	RLA File :31/82/040/00090/AM14/	Lic.No/Date:3110059473 19.07.2013	Defer Date:12.11.2013

	Decision : Based on the DIPP U.O. Note No. 12/68/2013-TSW/102 dated 01.10.2013, the Committee decided to request firm to forward the information as under:		
	- Information in respect of Sl. No. 3, 6 & 9 of Standard Deficiency Format. - Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 6, 23,24, 50 to 55, 148 to 150 & 170 to 172.		

103	Case No.: 19/13/80-ALC2/2013	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00224/AM14/	RLA File :05/23/040/00149/AM14/	Lic.No/Date:0510360494 23.07.2013	Defer Date:12.11.2013
	Decision : Based on the DIPP U.O. Note No. 12/68/2013-TSW/103 dated 01.10.2013, the Committee decided to request firm to forward the information as under: - Information in respect of Sl. No. 3,4,5,11&13 of Standard Deficiency Format-export product wise. - Quantity of import item at Sl. No. 2 in meters also in addition to its weight.			

104	Case No.: 40/13/80-ALC2/2013	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Approved
	HQ File :01/80/050/00245/AM14/	RLA File :03/94/040/00181/AM14/	Lic.No/Date:0310742466 23.07.2013	
	Decision : Based on the DIPP written comments dated 01.10.2013, the committee decided to ratify norms of subject authorization as under: - Net Empty Export weights of 89.1 MT, 58.11 MT, 48.851 MT, 17.5 MT, 9.725 MT, 4.644 MT, 7.198 MT, 4.644 MT, 7.198 MT.15.667 MT & 104.10 MT may be specified with the quantities of export products at Sl.No.1 to 11 respectively. - Word “Relevant” may be prefixed with the description of import items at Sl. No. 1 & 2 and their quantities may be allowed as 1.05 Kg/ Kg. content in the export products. - Weight of 55.109 MT may be specified with the quantity of import item at Sl. No. 3 and its quantity may be allowed on net to net basis with accountability clause. The Committee observed that RA, Mumbai while issuing the Advance Authorization No. 0310742486 dated 23.07.2013 has imposed the additional condition as under: “SCOMET Authorization to be procured with 4 months from the date of issue Advance Authorization as per P.C.99/RE-08 dated 11.08.2009. 2. Before allowing export shipment Customs should ensure that requisite SCOMET Export Authorization is produced by the firm as per para 4.12© HBP.” 3. The firm vide its representation dated 25.09.2013 has stated that items are not covered under SCOMET items. On this issue it was decided that the representation of the firm be forwarded to the Export Cell (SCOMET) alongwith a complete copy of the application indicating the list of export and import items. Export Cell (SCOMET) is requested to examine the issue and decision taken thereafter may be communicating to NC.I and may also directly intimate RA, Mumbai. RLA may take necessary action accordingly.			

105	Case No.: 15/13/80-ALC2/2013	Party Name:ANUPAM-MHI INDUSTRIES LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00220/AM14/	RLA File :34/24/040/00080/AM14/	Lic.No/Date:3410037482 25.07.2013	Defer Date:12.11.2013
	Decision : Based on the DHI U.O.No. 3(62)/13/TSW(B)/216 dated 30.9.2013, the Committee decided to seek information from the firm (Copy of the U.O. note to be forwarded to firm).			

106	Case No.: 38/13/80-ALC2/2013	Party Name:NIRMAL INDUSTRIAL CONTROLS PVT.LTD	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00243/AM14/	RLA File :03/95/040/00316/AM14/	Lic.No/Date:0310742866 25.07.2013	Defer Date:12.11.2013
	Decision : Based on the DIPP letter dated 01.10.2013, the Committee decided to seek information from the firm on the following:			

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format-export product wise.
2. Basis/detailed calculations for the quantities of import items.

107	Case No.:13/13/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00218/AM14/	RLA File :05/24/040/00152/AM14/	Lic.No/Date:0510360927 26.07.2013	Defer Date:12.11.2013
	Decision : The committee noted that the case is under examination of C&PC and decided to await for comments.			

108	Case No.:20/13/80-ALC2/2013	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00225/AM14/	RLA File :05/23/040/00179/AM14/	Lic.No/Date:0510360995 26.07.2013	Defer Date:12.11.2013
	Decision : The committee noted that the case is under examination of DHI and decided to await for comments.			

109	Case No.:12/13/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00217/AM14/	RLA File :05/24/040/00157/AM14/	Lic.No/Date:0510361154 29.07.2013	Defer Date:12.11.2013
	Decision : The committee noted that the case is under examination of C&PC and decided to await for comments.			

110	Case No.:45/13/80-ALC2/2013	Party Name:NEO WHEELS LTD (FRMLY KNOWN AS VERSATILE H.C.& ENG	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00250/AM14/	RLA File :03/95/040/00325/AM14/	Lic.No/Date:0310743194 29.07.2013	Defer Date:12.11.2013
	Decision : The Committee noted that the firm's application was forwarded to DIPP. The Committee observed that this pertains to MSME and accordingly decided to forward the copy of application to MSME for examination and comments. The case is to be relisted on 12.11.2013.			

111	Case No.:25/13/80-ALC2/2013	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00230/AM14/	RLA File :05/24/040/00146/AM14/	Lic.No/Date:0510361186 30.07.2013	Defer Date:12.11.2013
	Decision : Based on the DHI U.O.No. 3(66)/13/TSW(B)/213 dated 26.9.2013, the Committee decided to seek information from the firm (Copy of the U.O. note to be forwarded to firm).			

112	Case No.:26/13/80-ALC2/2013	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00231/AM14/	RLA File :05/24/040/00145/AM14/	Lic.No/Date:0510361184 30.07.2013	Defer Date:12.11.2013
	Decision : Based on the DHI U.O.No. 3(66)/13/TSW(B)/213 dated 26.9.2013, the Committee decided to seek information from the firm (Copy of the U.O. note to be forwarded to firm).			

113	Case No.:32/13/80-ALC2/2013	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00237/AM14/	RLA File :05/24/040/00147/AM14/	Lic.No/Date:0510361267 30.07.2013	Defer Date:12.11.2013

	Decision : The representative of DIPP has requested to seek information from firm in respect of Sl. 3,4,5 &11 of Standard Deficiency Format-export product wise.
--	---

114	Case No.: 43/13/80-ALC2/2013	Party Name:RAINA ENGINEERS	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Approved
	HQ File :01/80/050/00248/AM14/	RLA File :03/95/040/00339/AM14/	Lic.No/Date:0310743354 30.07.2013	
	Decision : Based on the DHI U.O. No. 3(65)/13-TSW(B)/210 dated 26.09.2013, the committee decided to ratify the norms of subject advance authorization as under: (Copy to be forwarded to firm and RLA) RLA may take necessary action accordingly.			

115	Case No.: 44/13/80-ALC2/2013	Party Name:RAINA ENGINEERS	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Approved
	HQ File :01/80/050/00249/AM14/	RLA File :03/95/040/00340/AM14/	Lic.No/Date:0310743355 30.07.2013	
	Decision : Based on the DHI U.O. No. 3(65)/13-TSW(B)/210 dated 26.09.2013, the committee decided to ratify the norms of subject advance authorization as under: (Copy to be forwarded to firm and RLA) RLA may take necessary action accordingly.			

116	Case No.: 27/13/80-ALC2/2013	Party Name:VEESONS ENERGY SYSTEMS PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00232/AM14/	RLA File :04/24/040/00082/AM14/	Lic.No/Date:0410148394 31.07.2013	Defer Date:12.11.2013
	Decision : The representative of DHI, present in the meeting, has requested to seek information from firm in respect of Sl. 13 of Standard Deficiency Format.			

117	Case No.: 46/13/80-ALC2/2013	Party Name:SINTERCOM INDIA PVT LTD	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Approved
	HQ File :01/80/050/00251/AM14/	RLA File :31/83/040/00079/AM14/	Lic.No/Date:3110059613 31.07.2013	
	Decision : Based on the DIPP written comments dated 01.10.2013, the committee decided to ratify norms of subject authorization as under: - Quantity of import item at Sl. No.1 may be allowed as 8675.1 Kgs. as 1.05 Kgs./Kg. content in the export product at Sl. No. 1. - Quantity of import item at Sl. No.2 may be allowed as 5993.84 Kgs. as 1.032 Kgs./Kg. content in the export products at Sl. No. 2 to 5 as claimed by the firm. - Quantity of import item at Sl. No.3 may be allowed as 1963.2 Kgs. as 1.05 Kgs./Kg. content in the export products at Sl. No. 6 & 7. RLA may take necessary action accordingly.			

118	Case No.: 33/13/80-ALC2/2013	Party Name:REYNOLD INDIA PVT.LTD.	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00238/AM14/	RLA File :05/24/040/00133/AM14/	Lic.No/Date:0510361506 01.08.2013	Defer Date:12.11.2013
	Decision : The Committee noted that the firm's application was forwarded to DHI. The Committee observed that this pertains to DIPP and accordingly decided to forward the copy of application to DIPP for examination and comments. The case is to be relisted on 12.11.2013.			

	Case No.: 8/13/80-ALC2/2013			Status:
--	------------------------------------	--	--	----------------

119		Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:14/80-ALC2/2013 01.10.2013	Deferred
	HQ File :01/80/050/00213/AM14/	RLA File :05/23/040/00160/AM14/	Lic.No/Date:0510361728 02.08.2013	Defer Date:12.11.2013
	Decision : The Committee noted that the firm's application was forwarded to DIPP. The Committee observed that this pertains to DHI and accordingly decided to forward the copy of application to DHI for examination and comments. The case is to be relisted on 12.11.2013			

120	Case No.:14/13/80-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00219/AM14/	RLA File :05/24/040/00165/AM14/	Lic.No/Date:0510361578 02.08.2013	Defer Date:12.11.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			

121	Case No.:24/13/80-ALC2/2013	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00229/AM14/	RLA File :04/24/040/00084/AM14/	Lic.No/Date:0410148445 02.08.2013	Defer Date:12.11.2013
	Decision : Based on the DHI U.O. No. 3(67)/11-TSW(B)/212 letter dated 29.9.2013, the Committee decided to seek information from the firm on the following: Information in respect of Sl. No.3, 4, 5 & 11 of Standard Deficiency Format-export product wise.			

122	Case No.:48/13/80-ALC2/2013	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00253/AM14/	RLA File :03/95/040/00387/AM14/	Lic.No/Date:0310744880 12.08.2013	Defer Date:12.11.2013
	Decision : The Committee noted that the firm's application was forwarded to DIPP. The Committee observed that this pertains to MSME and accordingly decided to forward the copy of application to MSME (Mr. Izaztullah) for examination and comments. The case is to be relisted on 12.11.2013.			

123	Case No.:49/13/80-ALC2/2013	Party Name:DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Approved
	HQ File :01/80/050/00254/AM14/	RLA File :04/24/040/00112/AM14/	Lic.No/Date:0410149156 27.08.2013	
	Decision : Based on the DHI written comments dated 01.10.2013, the committee decided to ratify norms of subject authorization as under: Item 1- to be allowed at 1.02/Kg content 800MW NTPC RLA may take necessary action accordingly.			

124	Case No.:1/14/80-ALC2/2013	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:14/80-ALC2/2013 01.10.2013	Status: Deferred
	HQ File :01/80/050/00256/AM14/	RLA File :05/23/040/00145/AM14/	Lic.No/Date:0510365309 12.09.2013	Defer Date:12.11.2013
	Decision : The Committee noted that copy of application has not been received from RA and decided to request RA/firm to immediately forward hard copy of application for consideration of the case.			

S.No.322

Case No. A/R-98	M/s. Bharat Heavy	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
-----------------	-------------------	-----------------------------------	-----------------

Meeting No.14/14	Electricals Ltd.,	RA.F.No.09/24/040/00223/AM11	0910043468
Date: 01.10.2013	Hyderabad	Fixation of Norms	dt.09.09.2010

Decision: The Committee noted that clarifications has been sought from EPCG section vide O.M. No. 01/80/050/00495/AM11/DES.I dated 18.10.2012 followed by four reminders dated 31.12.2012, 21.5.2012, 07.06.2013 and 30.8.2013(from File No.01/80/050/203/AM13/DES.1) and decided to send one more reminder to EPCG Division for said clarifications. Case is deferred to 12.11.2013.

No.323

Case No. A/R-118	M/s. Bharat Heavy	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date
Meeting No.14/14	Electricals Ltd.,	RA.F.No.09/24/040/00169/AM11	0910043002
Date: 01.10.2013	Hyderabad	Fixation of Norms	dt.06.08.2010

Decision: The Committee noted that clarifications has been sought for clarification from EPCG section vide O.M. No. 01/80/050/00495/AM11/DES.I dated 18.10.2012 followed by four reminders dated 31.12.2012, 21.5.2012, 07.06.2013 and 30.8.2013(from File No.01/80/050/203/AM13/DES.1) and decided to send one more reminder to EPCG Division for said clarifications. Case is deferred to 12.11.2013.

S.No.324

Case No. A/R-109	M/s. Poly Medicure Ltd.,	HQF.No.01/80/050/00391/AM2/DES.I	Lic. No. & date
Meeting No.14/14	New Delhi	RA.F.No.05/24/040/00241/AM12	0510305885
Date: 01.10.2013		Revision of norms	dt.19.10.2011

Decision : Based on the C&PC letter No. 46011/106/2009-PC.II dated 19.08.2013, the committee decided to ratify the norms of subject advance authorization as under:
Import items “Polyester Polylaminte Film” and “Medical Kraft Paper” may be allowed as per general Packing Policy.
RLA may take necessary action accordingly.

S.No.325

Case No. A/R-110	M/s. Poly Medicure Ltd.,	HQF.No.01/80/050/00427/AM12/DES.I	Lic. No. & date
Meeting No.14/14	New Delhi	RA.F.No.05/24/040/00281/AM12	0510309080
Date: 01.10.2013		Revision of norms	dt.19.10.2011

Decision : Based on the C&PC letter No. 46011/106/2009-PC.II dated 19.08.2013, the committee decided to ratify the norms of subject advance authorization as under:
“Soft Blister Film” may be allowed in place of “Polyester Film Laminate” as per general Packing Policy,
RLA may take necessary action accordingly.

S.No.326

Case No. A/R-111	M/s. Poly Medicure Ltd.,	HQF.No.01/80/050/00390/AM12/DES.I	Lic. No. & date
Meeting No.14/14	New Delhi	RA.F.No.05/24/040/00238/AM12	0510304858
Date: 01.10.2013		Revision of norms	dt.10.10.2011

Decision : The Committee noted that the case is under examination of C&PC and decided to await comments. Case is deferred to 12.11.2013.

S.No.327

Case No. A/R-114	M/s. Godrej & Boyce Co. Ltd.,	HQF.No.01/80/050/01085/AM12/DES.I	Lic. No. & date
Meeting No.14/14	Mumbai	RA.F.No.03/94/040/01092/AM08	0310460269
Date: 01.10.2013		Amendment of norms	dt.06.02.2008

Decision: The committee noted that firm has sought extension of one month time vide their e-mail message dated 03.7.2013 and again sought two weeks additional time vide their letter dated 12.8.2013 for submission of their reply but their reply has not been received and decided to send reminder. Case is deferred to 12.11.2013.

S.No.328

Case No. A/R-140	M/s. Alstom Projects India	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.14/14	Ltd., Mumbai	RA.F.No.03/24/042/00205/AM04	

Date: 01.10.2013	Fixation of norms	0310247081 dt.12.01.2004
------------------	-------------------	-----------------------------

Decision: The Committee noted that clarifications has been sought from EPCG section vide O.M. No. 01/80/050/00495/AM11/DES.I dated 30.08.2013 and decided to send one more reminder to EPCG Division for said clarifications. Case is deferred to 12.11.2013.

S.No.329

Case No. A/R-149	M/s. Weatherford Drilling & Production Services Pvt. Ltd., Baroda	HQF.No.01/81/050/00489/AM08/DES.I	Lic. No. & date
Meeting No.14/14		RA.F.No.34/24/040/00185/AM08	3410020553 dt.07.01.2008
Date: 01.10.2013		Fixation of norms	

Decision The Committee noted that firm has not replied to deficiency letter dated 23.5.2013 followed by reminder dated 04.7.2013 and final reminder dated 31.7.2013 and a reminder through e-mail dated 20.9.2013 decided to await 15 days more to receive reply from the firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 12.11.2013.

S.No.330

Case No. A/R-09	M/s. Radiant Industries, Pune	HQF.No.01/80/050/00394/AM12/DES.I	Lic. No. & date
Meeting No.14/14		RA.F.No.31/83/040/00182/AM12	3110051726 dt.07.12.2011
Date: 01.10.2013		Fixation of norms	

Decision : The Committee noted that firm has not replied to deficiency letter dated 05.8.2013 followed by reminder dated 17.9.2013 (by post and through e-mail) and decided to send a final Reminder. Case is deferred to 12.11.2013.

S.No.331

Case No. A/R-10	M/s. Minda Sai Ltd., Mumbai	HQF.No.01/80/050/00903/AM08/DES.I	Lic. No. & date
Meeting No.14/14		RA.F.No.03/95/040/00474/AM08	0310440650 dt.23.08.2007
Date: 01.10.2013		Amendment / revision of norms	

Decision: The committee noted that the case is under examination of MSME and decided to await comments.. Case is deferred to 12.11.2013.

S.No.332

Case No. A/R-11	M/s. Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00254/AM11/DES.I	Lic. No. & date
Meeting No.14/14		RA.F.No.05/24/040/00126/AM11	0510267954 dt.12.07.2010
Date: 01.10.2013		Revision of norms	

Decision : Based on the DIPP written comments dated 01.10.2013, the committee decided to incorporate following modifications in norms:

1. Words “ on Committee basis” mentioned in the ratification of norms in NC meeting dated 03.05.2011, for quantities of import items at Sl. No. 2,3,4,5,6 & 9, may be corrected as “ on net to net basis”.
2. No change is recommended in the weights of import items at Sl. No. 3 & 4 as the weight of these items have been reduced after taking 20 % recovery from scrap.
3. No change is recommended in the quantity of import item at Sl. No. 7 as no justification/basis for increase in the quantity of this item has been submitted by the firm.

RLA may take necessary action accordingly.

S.No.333

Case No. A/R-27	M/s. IFB Industries Limited, Kolkata	HQF.No.01/80/162/00047/AM14/DES.I	Lic. No. & date

Meeting No.14/14	RLA, No.02/73/040/00818/AM92 RLA, No.02/73/040/00026/AM93 RLA, No.02/73/040/00881/AM92 RLA, No.02/73/040/01020/AM90 RLA, No.02/73/040/00203/AM93 RLA, No.02/73/040/00075/AM93 RLA, No.02/73/040/03976/AM90 RLA, No.02/73/040/01827/AM90 RLA, No.02/73/040/00227/AM91 RLA, No.02/73/040/00014/AM91 RLA, No.02/73/040/00750/AM92	(i) 3321963 dt.30.04.1992 (ii) 3327432 dt.29.09.1992 (iii) 3321987 dt.19.05.1992 (iv) 3204053 dt.21.07.1989 (v) 3388496 dt.30.03.1993 (vi) 3227504 dt.04.12.1992 (vii) 3206667 dt.01.11.1989 (viii) 3204858 dt.09.08.1989 (ix) 3262973 dt.05.02.1991 (x) 3259424 dt.28.02.1992 (xi) 3325249 dt.30.06.1992
Date: 01.10.2013	Fixation of norms	

Decision: Based on the DHI U.O. No. 3(38)/13-TSW(B)/193 dated 26.08.2013, the committee decided to ratify the norms of subject advance authorization as under:

(Copy forwarded to firm and RLA)

RLA may take necessary action accordingly.

S.No.334

Case No. A/R-43	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00455/AM13/DES.I	Lic. No. & date
Meeting No.14/14		RLA, No.03/94/040/00575/AM13	0310713034 dt.17.10.2012
Date: 01.10.2013		Revision of norms	

Decision: : Based on the DIPP written comments dated 01.10.2013, the committee decided to modify norms as under:

1. Quantity of import item at Sl. No. 2 may be corrected as 14 Nos. on net to net basis. Duty free weight of this item may be allowed as 43835 Kgs. inclusive of 11.4 % wastage after 20 % recovery.
2. No change may be made in the quantity of import item at Sl. No. 5 and the same may be allowed as 71537 Kgs. inclusive of 5 % wastage. It may also be clarified to firm that the quantity of plates required for different testing has been restricted to 2 % of weight of plates .

RLA may take necessary action accordingly.

S.No.335

Case No. A/R-44	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00487/AM13/DES.I	Lic. No. & date
Meeting No.14/14		RLA, No.03/94/040/00650/AM13	0310715387 dt.21.11.2012
Date: 01.10.2013		Revision of norms	

Decision: Based on the DIPP written comments dated 01.10.2013, the committee decided to modify norms as under:

1. Quantity of import item at Sl. No. 3 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as 5789 Kgs inclusive of 29.8 % wastage after taking 20 % recovery from the scrap generated during the manufacturing operations.
2. No change may be made in the quantity of import item at Sl. No. 5 and the same may be allowed as 25510 Kgs. inclusive of 19.8 % wastage after taking 1/3rd recovery from the scrap generated during the manufacturing operations and restricting the quantity of plates required for different testing to 2 % of weight of plates .

RLA may take necessary action accordingly.

S.No.336

Case No. A/R-46		HQF.No.01/80/050/00657/AM11/DES.I	Lic. No. & date
-----------------	--	-----------------------------------	-----------------

Meeting No.14/14	M/s. Prijai Heat Exchangers Pvt. Ltd.,	RLA, No.03/95/040/00558/AM11	0310603942 dt.01.12.2010
Date: 01.10.2013		Revision of norms	

Decision: Based on the DIPP letter dated 01.10.2013, the Committee decided to apprise firm about point no.1 and to seek information from the firm as per point no.2 as placed below:

- Advance authorization was ratified in NC meeting dated 19.02.2013 for the purpose of regularization and import items at Sl. No 2,7,8,9,11,16,17 & 18 were deleted as firm had informed vide their letter dated 31/10/2012 that they have not imported these import items.
- For fixing norms for deleted items, firm may be asked to submit the following information :
 - Detailed calculations for the quantities of import items at Sl. No. 2 & 11 (Aluminium Fins) i.e. information in respect of Sl. No. 11 of Standard Deficiency Format for these import items.
 - Quantities of import items at Sl. No. 9 & 18 (Copper Y Bends) in Nos. also.
 - Information in respect of Sl. No. 6 & 9 of Standard Deficiency Format for import items at Sl. No. 9 & 18.
 - Basis/justification for the quantities of import items at Sl. No. 7,8,16 & 17.

S.No.337

Case No. A/R-47	M/s. Saraswati Industrial Syndicate Ltd.,	HQF.No.01/80/050/00119/AM11/DES.I	Lic. No. & date
Meeting No.14/14		RLA, No.05/24/040/00063/AM11	0510264573 dt.19.05.2010
Date: 01.10.2013		Revision / amendment of norms	

Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.

S.No.338

Case No. A/R-48	M/s. Gas Tech Engineering India Pvt. Ltd., Faridabad	HQF.No.01/80/050/00575/AM13/DES.I	Lic. No. & date
Meeting No.14/14		RLA, No.05/23/040/00447/AM13	0510345184 dt.07.02.2013
Date: 01.10.2013		Request for addition of import items in subject authorization	

Decision: The committee noted that a request was made to CLA, New Delhi for forwarding Amendment sheet of AA No. 0510345184 dated 07.2.2013 followed by a reminder dated 04.7.2013 by e-mail and the same has not been received and decided to send a reminder to CLA, Delhi. Case is deferred to 12.11.2013.

S.No.339

Case No. A/R-67	M/s. BIO-Tech Vision Care Pvt. Ltd., Ahmedabad	HQF.No.01/80/050/00559/AM13/DES.I	Lic. No. & date
Meeting No.14/14		RLA, No.08/24/040/00065/AM13	0810112711 dt.18.06.2012
Date: 01.10.2013		Request for revision of norms	

Decision: The Committee noted that the case is under examination of C&PC and decided to await comments. Case is deferred to 12.11.2013.

FRESH REPRESENTATION CASES

S.No.340

Case No. A/R-68	M/s. L & T- MHI Boilers Pvt. Limited, Surat	HQF.No.01/80/050/00024/AM14/DES.I	Lic. No. & date
Meeting No.14/14		RLA, No.52/24/040/00053/AM13	5210039563 dt.13.03.2013
Date: 01.10.2013		Request for revision of norms	

Decision : Based on the DHI written comments dated 01.10.2013, the committee decided to ratify norms of subject authorization as under:

- Item 7,8,9 to be deleted
 - Item 12 to 16 as applied for being less than 1% of total tube/pipe weight.
 - Item 17/18-net to net with accountability
 - Net weight of EP 1705.94MT to be incorporated as requested by applicant letter dt. 10.8.2013
- RLA may take necessary action accordingly.

S.No.341

Case No. A/R-69	M/s. ISGEC Heavy Engineering Ltd., Noida	HQF.No.01/80/050/00386/AM13/DES.I	Lic. No. & date
Meeting No.14/14		RLA, No.05/23/040/00243/AM13	0510335616 dt.25.09.2012
Date: 01.10.2013		Request for revision of norms	

Decision: Based on the DIPP written comments dated 01.10.2013, the committee decided to modify norms as under:

1. UOM of export products at Sl. No. 1 to 4 may be amended from "Number" to "Set"
 2. Tag No. of export product at Sl. No. 2 may be corrected as "ME-GPL 106-E6-163".
 3. Tag No. of export product at Sl. No. 4 may be corrected as "ME-GPL 106-E6-162".
 4. Duty free weight of import item at Sl. No. 2 may be allowed as 20880 Kgs. instead of 20879 Kgs.
- RLA may take necessary action accordingly.

S.No.342

Case No. A/R-70	M/s. Gastek Engineering (P) Ltd., New Delhi	HQF.No.01/80/050/00509/AM07/DES.I	Lic. No. & date
Meeting No.14/14		RLA, No.05/24/040/00346/AM07	0510188500
Date: 01.10.2013		Request for revision of norms	dt.08.08.2006

Decision: The Committee noted that the case is under examination of DIPP and decided to await comments. Case is deferred to 12.11.2013.

S.No.343

Case No. A/R-71	M/s. Daewon India Autoparts Pvt. Ltd., Thiruvallur(TN)	HQF.No.01/80/050/00374/AM13/DES.I	Lic. No. & date
Meeting No.14/14		RLA, No.04/24/040/00142/AM13	0410140372
Date: 01.10.2013		Request for fixation of norms	dt.11.10.2012

Decision: The Committee noted that the case is under examination of DHI and decided to await comments. Case is deferred to 12.11.2013.

S.No.344

Case No. A/R-72	M/s. Accu-Fix Precision Tools Pvt. Ltd., Baroda	HQF.No.01/80/050/00505/AM13/DES.I	Lic. No. & date
Meeting No.14/14		RLA, No.34/24/040/00220/AM13	3410035737
Date: 01.10.2013		Request for fixation of norms	dt.26.12.2012

Decision: The Committee noted that deficiency letter dated 22.2.2013 sent to firm on 17.9.2013 for furnishing requisite information and decided to await the reply. Case is deferred to 12.11.2013.

S.No.345

Case No. A/R-72	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00014/AM11/DES.I	Lic. No. & date
Meeting No.14/14		RLA, No.03/95/040/00813/AM10	0310564429
Date: 01.10.2013		Request for amendment of norms	dt.12.03.2010

Decision: Based on the DHI written comments dated 01.10.2013, the committee decided to ratify norms of subject authorization as under:

Repeat of AA310564122 including amendments.

RLA may take necessary action accordingly.

S.No.346

Case No. A/R-73	M/s. IDMC Limited, Udyog Nagar	HQF.No.01/80/050/00477/AM10/DES.I	Lic. No. & date
Meeting No.14/14		RLA, No.34/24/040/00104/AM10	3410025225
Date: 01.10.2013		Request for amendment/revision of norms	dt.30.09.2009

Decision: The Committee noted that the case is under examination of DIPP and decided to await comments. Case is deferred to 12.11.2013.

S.No.347

Case No. A/R-74	M/s. Dynamatic Technologies Ltd., Bangalore	HQF.No.01/80/050/00464/AM13/DES.I	Lic. No. & date
Meeting No.14/14		RLA, No.07/21/040/00507/AM13	0710091489
Date: 01.10.2013		Request for fixation of norms	dt.22.10.2012

Decision: The Committee noted that the case is under examination of MSME and decided to await comments. Case is deferred to 12.11.2013

Sl.No.348

Case No. C – 06	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00082/AM13/DES-I
-----------------	--	------------------------------------

Meeting No. 2013/14	Fixation of Ad-hoc Norms for the export product "Collar High Flow 8 Inch EWR Phase 4" – reg.
---------------------	--

Decision : Based on DHI representative recommendation in the meeting, the committee considered the firm's reply and decided to ratify the norms on repeat basis as per decision in advance authorization No. 310495199 dated 12.9.2008. RLA may take necessary action accordingly.

Sl.No.349

Case No. C – 09	M/s. MTAR Technologies Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00462/AM13/DES-I
Meeting No.14/14		Fixation of input output wastage Ad-hoc Norms for the export product "Oil & Gas Exploration components, Catalina Hot Box & Aero Space Parts" in respect of 100% EOU –reg.
Date: 01.10.2013		

Decision: The firm attended the Personal Hearing and after deliberation, the Committee decided to request to the firm to provide information as discussed during the personal hearing including the following information:-

- Justification for the wastage specifically indicating stage wise wastage during the manufacturing process:-
- Reason for making use of Solid Bar instead Seamless Pipe to manufacture to export products.
- Drawing size with specification value metric with calculation of weight of the raw material of export product.

Sl.No.350

Case No. C – 03	M/s. Berco Undercarriage (India) Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00484/AM13/DES-I
Meeting No.14/14		Fixation of Standard Input Output Norms (SION) for the export product "Roller Shaft (Parts for Excavators, Bulldozers)" covered under Product Group Engineering –reg.
Date: 01.10.2013		

Decision: The Committee noted that firm has not replied to deficiency letter dated 3.7.2013 followed by reminder dated 18.9.2013 and decided to await reply. Case is deferred to 12.11.2013.

SUPPLEMENTARY AGENDA

S.No.351

Case No. A/R-41	M/s. Bharat Heavy Electricals Ltd., Noida	HQF.No.01/80/050/00572/AM12/DES.I	Lic. No. & date
Meeting No.14/14		RA.F.No.61/24/040/00055/AM12	6110000728 dt.27.12.2011
Date: 01.10.2013		Request of revision of Norms	

Decision: The Committee had earlier considered the case in NC meeting No. 27/12 held on 20.03.2012 and recommended the case as under:-

"The Committee on the written comments of DHI received vide their UO Note dated 20.03.2012 decided to ratify the norms of 2 Units on repeat basis as per comments of advance authorization No.6110000536 dated 01.12.2010. For 1 Unit, items at Sl. No. 217 to 233 are to be deleted as they are capital goods in nature."

2. The Committee reconsidered the representation given by the firm vide its letter dated 11.3.2013. The Committee observed that the representative of DHI informed that they have already recommended all items but the Committee has not considered the import items from Sl.No. 217 to 233.

3.The committee reviewed the decision of the NC meeting 27/12 dated 20.03.2012 and decided that all items may be allowed except for the items mentioned at Sl.No. 217,218,219,228,229 and 230 which may be disallowed. The rest of items may be allowed on net to net basis.

4. Accordingly, the Committee decided to amend the earlier decision of NC dt. 27/12 dated 20.03.2012 and allowed all other items except items at S.No. 217 to 219 and items No. 228,229 and 230. These (6) Six items can not be allowed in terms of Policy Circular No. 50 dated 28.12.2011.
